

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 040/00009/2019

Date of Decision: 11.01.2019

HON'BLE MR. N. NEIHSIAL, MEMBER (A)

Sri Prabhat Chandra Dutta
Son of Late Phatick Chandra Dutta
Office of the Chief Engineer
Brahmaputra Board
Basishta, Guwahati – 29.

.....Applicant

By Advocates:- Mr. M. Chanda, Mrs. U. Dutta
& Mr. J. Tikam.

-And-

1. Union of India
Through the Secretary to the Government of India
Ministry of Water Resources
River Development & Ganga Rejuvenation
Government of India, Shram Shakti Bhawan
New Delhi – 110001.
2. The Secretary
Brahmaputra Board
Basishta, Guwahati – 29
3. The Chairman
Brahmaputra Board
Basishta, Guwahati – 29
4. Superintending Engineer (Works)
Brahmaputra Board
Basishta, Guwahati – 29.

.....Respondents

By Advocate:

ORDER (ORAL)**HON'BLE MR. N. NEIHSIAL, MEMBER (A):-**

Learned counsel Mr. M. Chanda, appeared on behalf of the applicant and pointed out that the applicant was given wrong allotment of scale in the post of Blue Printer. He was given the wrong scale vide order dated 11.10.1984 i.e. annexure A-1. Learned counsel Mr. Chanda, also pointed out that the applicant has prayed for 3rd MACP. This also has not been given to him. On these two points of grievances the applicant has submitted representation dated 01.10.2018 to the competent authority. The representation is yet to be disposed of by the competent authority. The applicant prays that this representation may be duly examined and disposed of by the competent authority.

2. Accordingly, direct the respondent authority particularly respondent No. 3 may examine the representation of the applicant and dispose it of within a period of three months.
3. O.A. stands disposed of. No order as to costs.

**(N. NEIHSIAL)
MEMBER (A)**

09/2019 (order date 11.01.2019.)

005/2019 (order date 10.01.2019.)

Learned counsel Mr. D. N. Sharma appeared for the applicant appointed brought out that the applicant has been initiated disciplinary proceeding and then penalty has been imposed of, against that the applicant submitted appealed representation to the respondent authority.

Learned counsel for the respondent highlighted that appeal against the imposition of penalty is lying with Director of the postal services since 15.10.2018. Considering the fact that the appeal is pending with the appealed authority, I here by direct the appealed authority may consider the representation and dispose it of within a period of two months.